

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-147-2020

Nilesh Naik And Ors.

...Petitioners.

Versus

State of Goa And Others.

.... Respondents.

Mr. Dattaprasad Lawande, with Mr. Pradosh Dangui and Mr. G. Nadkarni, Advocates for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria J. S. Correia, Additional Government Advocate for the Respondents.

AND

LD-VC-CW-148-2020

Sushma Narayan Naik Mandrekar And
Ors.

...Petitioners.

Versus

State of Goa And Anr. .

.... Respondents.

Mr. S. D. Lotlikar, Senior Advocate with Mr. Jayant Karn, Advocate for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria J. S. Correia, Additional Government Advocate for the Respondents.

**Coram : M. S. SONAK & DAMA
SESHADRI NAIDU, JJ.**

Date : 24th August, 2020

P. C.:

Heard Mr. Dattaprasad Lawande with Mr. Pradosh Dangui and Mr. G. Nadkarni, learned Advocates for the Petitioners and Mr. Devidas J. Pangam, learned Advocate General with Ms. Maria Correia, learned Additional Government Advocate for the Respondents in LD-VC-CW-147-2020 and Mr. S. D. Lotlikar, Senior Advocate with Mr. Jayant Karn, Advocate for the Petitioners and Mr. Devidas J. Pangam, learned Advocate General with Ms. Maria Correia, learned Additional Government Advocate for the Respondents in LD-VC-CW-148-2020.

2. According to us, these are matters which will have to be disposed of finally at the stage of admission itself once the pleadings are complete.

3. The learned Advocate General states that the responses to both these Petitions will be filed within a period of two weeks from today and copies thereof will be furnished to the learned Counsel for the Petitioners. In case the Petitioners wish to file any rejoinder, they are granted liberty to do so within a period of two weeks thereafter by similarly furnishing copies to the learned Counsel appearing for the

Respondents. Once the pleadings are complete, liberty is granted to apply for a fixed date for final disposal of these Petitions at the admission stage itself.

4. We have heard learned Counsel for the parties on the issue of interim relief. According to us, this is not a matter in which we can grant any interim reliefs, because, it may virtually amount to grant of final reliefs at the interim stage. Besides, we do not feel that this is a case where any irreparable loss or injury will be caused to the Petitioners. However, we make it clear that any action of the Respondents will be subject to further orders in these Petitions.

5. Issue notice to the Respondent No.4 In LD-VC-CW-147, returnable in two weeks.

6. In LD-VC-CW-148-2020, we grant the Petitioners leave to implead the Bank of India as Respondent. Amendment to be carried out forthwith. Issue notice to the Bank, returnable in two weeks.

7. Liberty to apply.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.

msr.